

ITEM NO.40

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 13153/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLA No. 2487/1986 passed by the High Court of Judicature at Allahabad]

CHHUTTAN @ ATULENDRA KUMAR & ANR.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 163173/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 15233/2024 (II)

(IA No. 241193/2024 - EXEMPTION FROM FILING O.T.)

Date : 15-09-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Vikas Upadhyay, AOR
Ms. Ankita Kashyap, Adv.
Mr. Ranveer Singh, Adv.
Mr. Shiva Narang, Adv.
Mr. Alok Shankar, Adv.

Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Ansh Yadav, Adv.
Ms. Ritika Yadav, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Yasharth Kant, AOR
Mr. Rahul Singh Chauhan, Adv.
Mr. Ajay Singh, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.
3. The Registry is directed to summon the records from the courts below. On receipt of the same, soft copies may be supplied to the learned counsel for the parties.
4. It is open for the parties to submit the relevant translated documents, in the meantime.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS